

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'C': NEW DELHI
(Through Video Conferencing)**

**BEFORE,
SHRI G. S. PANNU, VICE PRESIDENT
AND
SHRI KUL BHARAT, JUDICIAL MEMBER**

**I.T.A No.4689/Del/2019
(ASSESSMENT YEAR 2013-14)**

V.S.P. Stores (P) Ltd., 10, Community Centre, Saket, New Delhi-110 017. PAN-AAACV 0064A	Vs.	ACIT, Ceircle-26(2), New Delhi.
(Appellant)		(Respondent)

Appellant By	None
Respondent by	Sh. R.K. Gupta, Sr. DR
Date of Hearing	15.04.2021
Date of Pronouncement	15.04.2021

ORDER

PER G.S.PANNU, VP:

This appeal by the assessee for the assessment year 2013-14 is directed against the order of learned CIT(A)-9, New Delhi dated 25.03.2019.

2. Nobody appeared on behalf of the assessee at the time of virtual hearing before us. The learned counsel for the assessee, vide letter dated 05.04.2021 has requested for withdrawal of the appeal filed by the assessee and stated that the assessee has opted to settle the dispute relating to the tax arrears for the

assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing on 15th April, 2021.

Sd/-
(KUL BHARAT)
JUDICIAL MEMBER

Sd/-
(G.S.PANNU)
VICE PRESIDENT

PK/ Ps

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT NEW DELHI